

Cheating of Unemployed Persons

4726 SHRI RAM LAL RAHI Will the Minister of HOME AFFAIRS be pleased to state

(a) whether Government are aware that poor and unemployed persons are being cheated by some agents in the name of providing employment to them in Saudi Arabia and other countries

(b) if so, the details in this regard

(c) whether any foreigners are also involved therein and

(d) if so the action taken against them and the names of the countries to which they belong?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED) (a) and (b) Cheating is a crime under Sections 415 416 418 and 420 Indian Penal Code. The registration investigation detection and prevention of crime is the responsibility of the State Governments/Union Territory Administrations. Central agencies do not collect any data regarding cheating by some agents in the name of providing employment to unemployed persons in other countries.

(c) and (d) Information is being collected and will be laid on the Table of the House

[English]

Widening of National Highway No 3

4728 SHRI DAULATRAO SONUJI AHER Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether a proposal for widening of

National Highway No 3 is pending with the Government,

(b) if so, since when and

(c) whether Government propose to complete the work before the commencement of Kumbh Mela in Nasik district of Maharashtra?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K P UNNIKRISHNAN) (a) to (c) The Annual Plan for 1990-91 includes the following proposals for widening of NH 3

(i) Widening to four lanes Indore Dewas Section including Indore Bypass

(ii) Widening to four lanes from Km 414 to 418 near Nasik

The proposal at (i) is awaiting appraisal by the World Bank and the estimate for the proposal at (ii) received in March 1990, is under examination. Taking into consideration the work involved which includes the construction of a major bridge it will not be possible to complete the work before the Kumbh Mela

[Translation]

Compensation to Farmers for Crop Damaged by Hail Storm

4729 KUMARI UMA BHARATI Will the Minister of AGRICULTURE be pleased to state

(a) whether Government have fixed any criteria for giving compensation to the farmers for their crops damaged due to hail storms

(b) whether the amount of compensa

tion given to them is adequate; and

[English]

(c) if not, whether Government contemplate to increase the amount of compensation?

THE DEPUTY PRIME MINISTER AND THE MINISTER OF AGRICULTURE (SHRI DEVILAL): (a) to (c). The purpose of providing Central assistance for natural calamities including hailstorm is not to compensate for the loss of crops but only to enable the affected farmers to resume their normal agricultural operations. The Central assistance for damage to crops due to national calamity including hailstorm was extended only to small and marginal farmers whose crops were damaged more than 50%. The Central assistance was extended in the form of agricultural input subsidy @Rs. 200/- per ha. till 31.3.1990. The Scheme of financing relief expenditure has undergone change with effect from 1.4.1990. A Calamity Relief Fund has been constituted for each State with allocated amount. The State Level Committee headed by the Chief Secretary of the State shall now decide on all matters connected with the financing of the relief expenditure.

Long Distance Public Telephones in Kerala

4730. **SHRI S. KRISHNA KUMAR:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is a plan to increase capacity for local switching and long distance public telephones in Kerala during 1990-91; and

(b) if so, the details thereof with district-wise break-up?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN): (a) Yes, Sir.

(b) There is plan to provide 200 nos. of Long Distance Public Telephones in Kerala during 1990-91. District-wise break-up has not been finalised. Local switching capacity is proposed to be added as per statement given subject to the availability of the equipment

STATEMENT

Local switching capacity planned to be added in Kerala during 1990-91, subject to availability to equipment

<i>Sl. No.</i>	<i>District</i>	<i>Capacity (in lines)</i>
1	2	3
1.	Trivandrum	12160
2.	Quilon	3972
3.	Pathanamthitta	3534
4	Alleppey	2772